

29. Shri T. Subbarami Reddy — H. No. 6-3-249/5-A, Road No. 1  
Banjara Hills,  
Hyderabad (A. P.)
30. Shri Asangba Sangtam — SHAMROCK DALE MOKOKCHUNG,  
Nagaland.
31. Shri Ajoy Bagchi — C-103, Anand Lok, Group Housing  
Society, Mayur Vihar,  
Phase-I, New Delhi-110 092.

**MEMBER SECRETARY**

32. Shri V. S. Saksena — Dy. Director General (Phil.)
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**Development of Tourism in Kerala**

26. SHRI P.C. THOMAS: Will the Minister of TOURISM be pleased to state:

(a) the amount allocated for the development of tourism in Kerala during 1990-91;

(b) whether there is any proposal under consideration of the Union Government to get aid from foreign agencies for construction of hotels in that State; and

(c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) During 1990-91 Tourism schemes at an estimated cost of Rs. 30.00 lakhs were prioritised in consultation with the State Government.

(b) No, Sir.

(c) Does not arise.

**Conversion of Calcutta Telephones into Mahanagar Telephone Nigam**

27. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be

pleased to state:

(a) the progress made so far to convert the Calcutta Telephone into an autonomous set-up like the Delhi and Bombay Mahanagar Telephone Nigams;

(b) whether the Government are planning to reverse the earlier decision to transfer the responsibility of running the Telecom and other allied services from the Department of Telecommunications to the new Corporations and wind up the MTNL; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) to (c). The Government has set up a High Level Committee to go into all aspects of restructuring of Telecom Organisations including Calcutta Telephones in the country and recommending the most appropriate organisational structure keeping in view the developmental and operational needs as well as the finance implications etc. Appropriate decision in the matter will be taken after the receipt of the Committee's Report.